

HIGH COURT OF CHHATTISGARH, BILASPUR

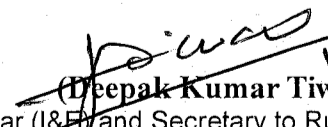
Endorsement

Endt No. 9638 /Rules/2017

Bilaspur, dated 15-11-2017

Copy of Chhattisgarh Gazette relates to amendments in the Chhattisgarh Commissioner of Oath Rules, 1976 and Chhattisgarh Rules and Orders (Criminal) forwarded to :

1. Private Secretary to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Pritinker Diwaker, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice R.C.S. Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Sharad Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Ram Prasanna Sharma, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
14. Steno to Registrar (Vigilance/I.&E./Establissement) High Court of Chhattisgarh, Bilaspur, for information.
15. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
16. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara//Janjgir-Champa/Dhamtari/ Mahasamund/ Kabirdham (Kawardha)/ Korba/ Uttar Bastar(Kanker)/Korea (Baikunthpur)/ Jashpur at Jashpurnagar/Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur /Baloda-Bazar/ Mungeli for information.
17. The Principal Judge/Judge, Family Court Bemetara/Bilaspur/Korba/Raipur/Durg/Rajnandgaon/ Dhamtari/Mahasamund/Jashpur/Kanker/Bastar at Jagdalpur/ Janjgir-Champa/ Koriya(Manendragarh/ Raigarh/Surguja at Ambikapur/Kabirdham (Kawardha) for information.
18. Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
19. Joint Registrar (S&A Cell/Checker & DDO), High Court of Chhattisgarh, Bilaspur for information.
20. Additional Registrar (Judicial/D.E./E./Admn/Classification/Central Filing & Copying/Civil/R.G.), High Court of Chhattisgarh, Bilaspur for information.
21. Officer-on-Special Duty-cum-C.P.C. High Court of Chhattisgarh, Bilaspur for information.
22. Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
23. Additional Director (C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
24. The Budget Officer, High Court of Chhattisgarh, Bilaspur for information.
25. Deputy Registrar-cum-P.P.S., High Court of Chhattisgarh, Bilaspur for information.
26. Deputy Registrar (A.R.(J)/Central Filing/Criminal/Civil/Accounts & Pay Bill/Dispatch/Vigilance and I&E/Works)
27. The Assistant Registrar (Confidential)/Library High Court of Chhattisgarh, Bilaspur for information.
28. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.


(Deepak Kumar Tiwari)
Registrar (I&E) and Secretary to Rule Committee

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“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 478]

रायपुर, सोमवार, दिनांक 6 नवम्बर 2017— कार्तिक 15, शक 1939

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 7th October 2017

Sub-Regarding amendments in the Chhattisgarh Rules and Orders (Criminal).

No. 8612/Rules/2017. — On the subject cited above, it is to inform that, the High Court of Chhattisgarh proposes following amendments in the Chhattisgarh Rules and Orders (Criminal) :-

AMENDMENTS

1. In table under Rule 570 inserting Serial No. 1 (a) and Serial No. 2 (a) as follows :

“1 (a)	Register of Original Cases in respect of offences under the different Special Acts triable by the Special Court of Judicial Magistrates	V-71	Concerning Special Court of Judicial Magistrates
2 (a)	Separate register of Special Cases for offences triable by the Court of Sessions/Special Court under the Special Acts.	V-79	Court of Sessions/ Special Court under the Special Act.

2. In sub-rule (a) of Rule 558, after the words “witnesses” and before the word “whether”, the following shall be inserted :-

“and persons as escort of witness, who is child, victim of sexual offences, person suffering from serious ailment, person more than 70 years of age and person having not less than 50% disability”

3. In Rule 560 (3) (i) the words “Rs. 50/- (Rupees Fifty Per Day)” shall be substituted by the words “Rs. 100/- (Rupees One Hundred Per Day)”.

Sd/.

(Gautam Chourdiya)
Registrar General.

“बिजनेस पोस्ट के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

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HIGH COURT OF CHATTISGARH, BILASPUR

Bilaspur, the 7th October 2017

Sub-Regarding amendments in the Chhattisgarh Commissioner of Oaths Rules, 1976.

No. 8614/Rules/2017. — On the subject cited above, it is to inform that, the High Court of Chhattisgarh proposes following amendments in the Chhattisgarh Commissioner of Oaths Rules, 1976 :-

AMENDMENTS

1. Insertion of Second proviso after the existing proviso in sub-rule (2) of Rule 7 in the following manner :-

“Provided further that if the Oath Commissioner moves an application for renewal with delay of more than 30 days which is not condonable by the District Judge, he shall cease to function as Oath Commissioner till the issue of renewal is decided by the Competent Authority.”

2. In Rule 9 the words “Rs. 10” shall be substituted by the words “Rs. 25”.

Sd/

(Gautam Chourdiya)
Registrar General.